the Narcotic Drugs and Psychotropic Substances (Amendment) Rules, 2014, under Section 77 of the Narcotic Drugs and Psychotropic Substances Act, 1985, along with Explanatory Memorandum.

[Placed in Library. See No. L.T. 180/16/14]

- III. A copy (in English and Hindi) of the Annual Report and Accounts of the Deposit Insurance and Credit Guarantee Corporation, for the year 2013-14, together with the Auditor's Report on the Accounts, under sub-section (2) of Section 32 of the Deposit Insurance and Credit Guarantee Corporation Act, 1961.
 [Placed in Library. See No. L.T. 175/16/14]
- IV. A copy each (in English and Hindi) of the following papers:-
 - (a) Annual Report and Accounts of the Indian Institute of Corporate Affairs (IICA), New Delhi, for the year 2012-13, together with the Auditor's Report on the Accounts.
 - (b) Statement giving reasons for the delay in laying the papers mentioned at(i) (a) above. [Placed in Library. *See* No. L.T. 330/16/14]
- V. Memorandum of Understanding between the Government of India (Ministry of Finance) and the Security Printing and Minting Corporation of India Limited (SPMCIL), for the year 2014-15. [Placed in Library. See No. L.T. 327/16/14]

MR. DEPUTY CHAIRMAN: Motion for Election to the National Institute of Mental Health and Neuro-Sciences (NIMHANS), Bangalore. Dr. Harsh Vardhan.

MOTION FOR ELECTION TO THE NATIONAL INSTITUTE OF MENTAL HEALTH AND NEURO-SCIENCES (NIMHANS), BANGALORE

THE MINISTER OF HEALTH AND FAMILY WELFARE (DR. HARSH VARDHAN): Sir, I beg to move the following Motion:-

"That in pursuance of Section 5(1)(I) read with Section 6(4) of the National institute of Mental Health and Neuro-Sciences, Bangalore Act, 2012, this House do proceed to elect, in such manner as the Chairman may direct, one Member from amongst the Members of the House to be a member of NIMHANS, Bangalore in the vacancy caused by the retirement of Shri S.M. Krishna from the membership of Rajya Sabha on 25th June, 2014.

The question was put and the motion was adopted.